

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2406
ANSWERED ON:28.03.2012
SERVICE CONDITIONS OF MIGRANT WORKERS
Chitthan Shri N.S.V.

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) the number of migrant workers who went abroad during the last three years and the current year, year-wise;
- (b) the basic service conditions of these migrant workers ; and
- (c) the guidelines of the Government to regulate the service conditions of migrant workers?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS(SHRI VAYALAR RAVI)

(a) Offices of the Protector of Emigrants under the Ministry of Overseas Indian Affairs grant emigration clearance to Emigration Check Required (ECR) passport holders in respect of only 17 ECR notified Countries. The number of Emigration Clearance granted to such workers during the last three years is as below:

Year	No. of Emigration Clearances
2009	6,10,272
2010	6,41,356
2011	6,26,565
2012 (upto February)	1,21,604

(b)&(c) The service conditions of migrant workers are regulated in accordance with the employment agreement stipulated in Rule 15(2) of the Emigration Rules, 1983.